

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH COURT-II

4. C.P.(IB)-3223(MB)/2018

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL HELD ON 02.06.2021**

NAME OF THE PARTIES: - Gainwell Commosales Pvt Ltd
V/s
Pisces Exim India Pvt Ltd

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel Mr. Vishesh Kalra appeared for the Petitioner. None appeared from the side of the Corporate Debtor. During the course of the hearing it is brought to our notice that demand notice could not be served upon the Corporate Debtor. He further informed that the newspaper publication notice was also issued in the month of March 2019. Since the matter is listed after the lockdown period the Counsel is further directed to serve the Petition on the Corporate Debtor, Directors etc. as per the provisions and the rules prescribed in Adjudicating Authority Rules, 2016 and submit affidavit of service to the bench. **List the matter on 12th July 2021.**

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Dated this the 2nd day of June 2021
ANKIT

Sd/-
H.P. CHATURVEDI
Member (Judicial)